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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 2441/95

Hon'ble Mr. Justice B.C.Saksena, Vice-Chairman(J)

Hon'ble Shri R.K.Ahooja, Member(A)

New Delhi this 29th day of January, 1996

1. Raj Kishore Singh s/o Shri Nagnarain Singh,
R/o Vinay Marg Ground, D-II, Chanakya Puri,
New Delhi-110021.
2. Krishna Mohan Kumar Singh s/o Shri Madho Singh,
R/o Vinay Marg Ground, D-II, Chanakya Puri,
New Delhi-110021.
3. Harendra Singh s/o Shri Ram Naresh Singh,
R/o 60B, Humayonpur, Safdarjang Enclave,
New Delhi-110029.
4. Leeladhar Sharma s/o Shri Bhakti Ram,
R/o Vinay Marg Ground, D-II, Chanakya Puri,
New Delhi-110021.
5. Munir Ahmad s/o Shri Noor Mohammad,
R/o New Ashok Nagar,
Noida(U.P.).
6. Jaipal s/o Shri Nanak Ram,
R/o BG 4, Madangir, New Delhi-110062.

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7. Gopal Thapa s/o Shri Tej Bahadur Thapa,
Jhuggi Near Cement Stores,
Chanakya Puri, New Delhi-110021.

8. Parmatma Singh s/o Shri Brahma Singh,
R/o Satyadev C/o Parmatma Singh
House No.47, Raj Nagar, New Delhi-110029.

9. Anil Kumar Sahi s/o Shri Devnath Sahi,
R/o 60B, Humayonpur, Safdarjang Enclave,
New Delhi-110029.
(By Shri R.K.Kapoor, Advocate) ... Applicants
Versus

1. The Central Civil Services Board,
Lok Nayak Bhawan,
New Delhi.
Through its Secretary

2. The Secretary,
Department of Personnel & Training,
Ministry of Personnel, Public Grievances & Pension,
Govt. of India, North Block-I, New Delhi.
S/
(By Shri B.K.Punj & L.K.Bhushan, Advocates) ... Respondents

ORDER (Oral)

Hon'ble Mr. Justice B.C.Sakseña, Vice-Chairman(J)

Learned counsel for the applicant seeks to withdraw the
Original Application on the ground that the Central Civil Service Board
had not been notified under Section-14 of the Administrative Tribunals Act,
1985 and therefore, this OA is not maintainable. Accordingly, this OA is
disposed of as withdrawn.

R.K.AHOOJA
(R.K.AHOOJA)
MEMBER(A)

/RAO/

B.C.S.
(B.C.SAKSENA)
VICE-CHAIRMAN(J)